

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.3 - IA/991(AHM)2024
In
CP(IB) 309 of 2018

Proceedings under Section 10 IBC

IN THE MATTER OF:

Vaman Textiles Pvt Ltd

.....Applicant

Order delivered on: 05/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Ms. Hirva Dave, Advocate a. w. Mr. Jaimin Dave,
Advocate

For the Respondent :

ORDER
(Hybrid Mode)

IA/991(AHM)2024

This is an application filed under Section 35(1) r. w. Section 60(5) of IB Code, 2016 also r. w. Rule 11 of the NCLT Rules, 2016 and Regulation 44(2) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 seeking extension in liquidation period for further one year.

However, on perusal of the Resolution of SCC there is some discrepancy which is pointed out to the learned counsel for the applicant/liquidator. Hence, learned counsel for the Applicant/Liquidator wishes to withdraw this application with liberty to file fresh one.

In view of the above, **IA/991(AHM)2024** is dismissed as withdrawn with liberty above.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)